

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA NOS. 51 & 52 OF 2016 IN
DFR NO. 2565 OF 2015 &
IA NOS. 118, 173, 174, 179 & 190 OF 2016**

Dated: 27th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Energy Watchdog

...Appellant(s)

Versus

Tamilnadu Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anil Kumar (Rep.)

Counsel for Respondent (s) : Mr. S. Vallinayagam for R-2

Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Kumar for R-3 to R-5

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sakya singha Chaudhuri
Mr. Avijeet Kumar Lala
Ms. Molshi Bhatnagar for R-11 & R-12

Ms. Manu Seshadri
Mr. Devang Gautam for R-18, R-19 & R-24

Ms. Divya Chaturvedi for R-20

Mr. Jayanth Muthraj
Ms. Malavika for R.25

Mr. S. Vallinayagam for R.2

ORDER

We have heard learned counsel for the parties on the question of maintainability. Learned counsel for the Respondents shall file written submissions along with common convenience compilation on or before 03.08.2016 after serving copy on the other side. Thereafter, the appellant shall file rejoinder submissions on or before 10.08.2016 after serving copy on the other side.

Order is reserved.

(I. J. Kapoor)
Technical Member

ts/pr

(Justice Ranjana P. Desai)
Chairperson